

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 23**  
**(IB)-1091(PB)/2020**

**IN THE MATTER OF:**

CFM Asset Reconstruction Pvt. Ltd.

.... Petitioner/Applicant

v.

M/s. Noida Software Technology Park Ltd.

.... Respondent

**Order Under Section 95 of Insolvency & Bankruptcy Code**

**Order delivered on 15.11.2022**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**

**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP

Ms. Sonaakshi Dhiman, Adv.

For the Applicant

Ms. Ruchi Kohli, Ms. Kamakshi Bagga & Ms.  
Sanskriti Bidhuri, Advs.

**ORDER**

Due to paucity of time matter could not be taken up.

List the matter for physical hearing on 07.12.2022.

— sd —

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

— sd —

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**